GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1845 ANSWERED ON FRIDAY, THE 29TH DECEMBER, 2017/ PAUSHA 8, 1939 (SAKA)

NFRA

QUESTION

1845. SHRI MAHEISH GIRRI: SHRI RAM CHARITRA NISHAD:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

कारपोरेट कार्य मंत्री

- (a) whether the Companies Act, 2013 provides for constitution of the National Financial Reporting Authority (NFRA) as regulatory body for accounting sector;
- (b) if so, the details thereof and the reasons for not notifying the relevant section till date;
- (c) whether his Ministry has received objections from Institute of Chartered Accountants of India (ICAI) for constitution of NFRA and if so, the reasons therefor;
- (d) whether his Ministry intend to notify the relevant section and constitute NFRA, if so, the details thereof and the time by which the NFRA is likely to be constituted;
- (e) if not, the reasons therefor; and
- (f) whether there are more than 1,400 pending cases against Chartered Accountants in the country and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS

(SHRI P. P. CHAUDHARY)

(श्री पी. पी. चौधरी)

विधि और न्याय एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(a) to (e):- Yes, Madam. The Companies Act, 2013 provides for establishment of the National Financial Reporting Authority (NFRA) for, inter-alia, recommending to Government on formulation and laying down of accounting and auditing policies, adoption of standards, monitoring their compliances and overseeing quality of service of professionals associated with such compliance. The Institute of Chartered Accountants of India (ICAI) has represented to the Ministry broadly stating that the existing framework in the ICAI for performing these functions is adequate. The Government however is of the view that, in addition to the self-regulation mechanism existing within the ICAI framework, there is need for an independent regulator to inter-

alia oversee compliance with accounting and auditing standards and for oversight of audit professionals. Internationally also, independent regulators have been assigned these functions in over 50 countries. Steps are underway for establishing NFRA.

(f):- ICAI has informed that as on 20th December, 2017, 1583 cases are pending at different stages of disciplinary proceedings. The detail of stages at which these are pending is as under:-

Stage at which cases are Pending	Number of Cases
Cases before the Board of Discipline and Disciplinary Committee	395
for hearing	
Cases where prima facie opinion is to be placed before the Board	186
of Discipline/Disciplinary Committee (BOD/DC)	
Cases where prima facie opinion formed placed before BOD/DC but	15
referred back to Director (Discipline)	
Cases where prima facie opinion is under finalization	543
Cases where prima facie opinion is to be formed	102
Cases where additional documents have been called from the	183
parties	
Cases where Rejoinder is awaited from Complainant	30
Cases where Written Statement is awaited from Respondent	129
Total	1583
